

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB) No.495/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> October 2017, 10.30 A.M**

Name of the Company	IFCI Limited -Vs- Jai Balaji Industries Limited		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. Manji Bhutera, Adv. *Corporate Debtor* *for*

S. H. Singhi Adv.  
Sourabh Chose Adv.  
Riti Basu Adv.  
Ankur Singhi Adv.  
Subhadeep Basu Adv.

*Corporate Debtor* *for* 11/10/17  
[for S. H. Singhi & Co.]

Debasish Chakraborty  
Aniruddha Das } *Financial Creditor*

*for* 11/10/2017

**ORDER**

Ld. Counsel for the petitioner and the respondent are present.

Ld. Counsel for the respondent sought leave of the Court for filing Vakalatnama by 12/10/2017. Prayer is allowed. Vakalatnama may be filed



by 12/10/2017. Thereafter reply may be filed within 7 days with a copy in advance to the opposite party.

List on 26/10/2017 for admission.

sd

(Jinan K.R.)  
Member (J)

sd

(Vijai Pratap Singh)  
Member (J)